

2. Sh. R. K. Sanghi, Id. Advocate submits that the matter has been assailed before the Delhi High Court in W.P.(C) No. 2960/2017 where the Delhi High Court vide its order dated 31.03.2017 has granted the interim order. The said interim order has been made absolute vide order dated 23.05.2017. He submits that now the matter is sub-judice before the Hon'ble High Court at Delhi and when the matter is sub-judice before the Hon'ble Delhi High Court, the present appeal cannot be decided by the Tribunal.

3. In view of above, the liberty is granted to the appellant to come again after having the final verdict from the Hon'ble Delhi High Court but within the prescribed time, if advised so.

4. With the aforesaid liberty, the appeal is disposed of.

(Dictated and pronounced in the open Court).

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Pant